

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PERFECT MOBILE AND COMMUNICATION PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PERFECT MOBILE AND COMMUNICATIONS PVT. LTD.
2.	Date of incorporation of corporate debtor	24 th September, 2007.
3.	Authority under which corporate debtor is incorporated / registered	RoC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909MH2007PTC174426
5.	Address of the registered office and principal office (if any) of corporate debtor	Gala No.16, Ratna Jyoti Industrial Premises CHS Irla Gauthan, Irla Lane, Vile Parle (West) Mumbai Mumbai City MH 400056 IN
6.	Insolvency commencement date in respect of corporate debtor	Date of order 07 th January, 2022, Order received on 12 th January 2022.
7.	Estimated date of closure of insolvency resolution process	11 th July, 2022 (180 days from the date of receipt of Order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NAME: - MR. MUKESH KUMAR JAIN REG NO: - IBBI /IPA-001/IP-P01236/2018-19/11944
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: - C-203, EDGE, Opposite Maruti Suzuki Arena, Vidhansabha Road, Mova, Raipur-492007 (C.G.). Email: -mkj2822@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: - C-203, EDGE, Opposite Maruti Suzuki Arena, Vidhansabha Road, Mova, Raipur-492007 (C.G.). Email: -cirp.perfectmcp@gmail.com
11.	Last date for submission of claims	26 th January, 2022 (14 days from the date of order received by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP till date
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(A) Web link: https://www.ibbi.gov.in/home/downloads or Physical Address: As per point 10 above. (B) Not applicable as per information available with IRP till date

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of **M/s Perfect Mobiles and Communications Private Limited** on **07th January, 2022**.

The creditors of **M/s Perfect Mobiles and Communications Private Limited** are hereby called upon to submit their claims with proof on or before **26th January, 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The claim may be submitted in their specified forms- Form B- Operational Creditor (other than workmen/employee), Form C- Financial Creditor, Form CA- Financial Creditor in A class, Form D- Workmen/Employee, form E- Authorised Representative of workmen/employee & Form F- other creditors.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Mukesh Kumar Jain
Interim Resolution Professional

IBBI /IPA-001/IP-P01236/2018-19/11944

In the Matter of Perfect Mobile and Communications Private Limited

Place : Raipur (C.G.)

Date : 13.01.2022

